DELHI MILK SCHEME

886. SHRIMATI SARLA BHADAU-RIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

Written Answers

(a) whether the Delhi Milk Scheme has recently shown any profit;

(b) if so, the amount of profit shown by the scheme during the last two years; and

(c) if the scheme is running on loss, what are the reasons for the loss?]

खाद्य, कृषि, सामुदायिक निकास और सहकारिता मन्त्रालय में राज्य मन्त्री (श्री अण्णासाहेब शिन्दे): (क) जी नहीं।

(ख) प्रश्न ही नहीं होता।

(ग) हानि के मुख्य कारण निम्नलिखित हैंः−

(2) उत्पादन की लागत से कम स्तरों पर बिक्री मुल्यों का निश्चित किया जाना ।

(3) उपलब्धि मूल्यों की वृद्धि और बिक्री मूल्यों के संशोधन करने में देर होना । ट

(4) स्टोर्जकी, विशेषतः स्प्रेटा दुध चुर्णकी लागत में सामान्य वृद्धि ।

t[THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) No. Madam.

(b) Does not arise.

(c) The main reasons for the losses are :

(1) Steady increase in purchase price of milk.

(2) Fixation of selling prices at levels below the cost of production.

(3) Time lag between the increase in procurement prices and revision of selling prices.

†[] English translation.

(4) General increase in the cost of stores, particularly the cost of skimmed milk powder.]

to Questions

ARREARS OF PROVIDENT FUND

887. SHRIMATI SARLA BHADAU-RIA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Rs. 7.18 lakhs and Rs. 7.73 lakhs of Provident Fund are due from Kaleshwar Mills Ltd., and Somasundaram Mills, respectively in Coimbatore since September, 1965; and

(b) if so, the steps taken to realise the arrears?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI) : (a) As on 30th April. 1968, Kaleshwar Mills Ltd., and Somasundaram Mills had to pay Rs. 7.18 lakhs and Rs. 9.95 lakhs respectively as provident fund dues.

(b) Action has been initiated under section 8 of the Employees' Provident Funds Act, 1952 to recover the dues as arrears of land revenue. Proposals for prosecution are awaiting the sanction of the State Government.

INDIAN BAR AND ENGLISH BAR IN CALCUTTA HIGH COURT

888. SHRI A. P. CHATTERJEE : Will the Minister of LAW be pleased to state :

(a) Whether Government are aware that in Calcutta High Court there is discrimination as between members of the Indian Bar and those of the English Bar in respect of separate accommodation and other matters ;

(b) if so, whether Government propose to introduce any legislation to remove this discrimination;

(c) whether Government have further considered the question of the advisa bility of the continuance oi the special set of rule for the original side of the Calcutta High Court; and

(d) whether in this context Govern ment have considered the question of a suitable legislation? THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM) : (a) The Government of India has no information.

Written Answers

(b) Does not arise.

(c) No. Madam.

(d) Does not arise.

AUDITING OF ACCOUNTS OF COOPERATIVE SOCIETIES IN WEST BENGAL

889. SHRI A. P. CHATTERJEE : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the answer to Starred Question No. 142 given in the Rajya Sabha on ths 3rd May, 1968 and state :

(a) whether the accounts of the Cooperative Societies concerned in West Bengal have since been audited by the Cooperative Department;

(b) if so, what action has been taken thereon;

(c) if the answer to part (a) above be in the negative, what is the reason for the delay in the auditing of the accounts of the said cooperative; and

(d) What was the police report on the allegations of misappropriation cf funds against Shri Atulya Ghosh?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) to (V) Audit of the West Bengal Cooperative Spinning Mills Ltd. and Hooghly Artisans' Cooperative Society has been completed upto 30th June, 1967. The Registrar of Cooperative Societies, West Bengal, is examining the audit reports with a view to taking appropriate action in respect of the irregularities revealed ia the reports.

The audit of West Bengal State Handloom Weavers' Cooperative Society is incomplete due to want of certain records. Action is being taken "to complete the audit within this month.

(d) Police made only a preliminary examination. Allegations were not investigated and hence the auestion of a police leport does not arise.

to Question, EXPORT OF RICE

890. SHRI B. C. PATTANAYAK: Will the Minister of FOOD AND AGRI CULTURE be pleased to state :

(a) whether Government have decided to export some quantities of rice ; and

(b) if so, the names of the countries to whom it will be exported and whether any deal has been concluded in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA-SAHEB SHINDE) : (a) Yes, Sir. Only superior basmati rice is being exported since 1962.

(b) During the current year, contracts for the export of 9500 metric tons have been entered into so far. The countries to which exports will be made are U. K., Muscat, Kuwait, Uganda, Ethiopia, Fiji Islands, Morocco, Lebanon and the USA.

EMPLOYMENT EXCHANGES IN KERALA

891. SHRI B. C. PATTANAYAK : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of Employment Exchanges in Kerala State at present;

(b) the job opportunities provided to the candidates enrolled ia these Exchanges at present; and

(c) the total number of engineering graduates enrolled?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : (a) 10 as on 30th June, 1968.

(b) 6,581 placements were effected during the period January to June. 1968.

(c) 575 Engineering Graduates were on the live register as on 30th June, 1968.